

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI

In

Original Application No. 130 of 2020 (SZ)
(Through Video Conference)

IN THE MATTER OF

G. Joseph,
Ramanathapuram.

...Applicant(s)

Versus

Union of India &Ors.

---Respondents

**Reply given by the Project Proponent Respondent No.2
&
Compliance Status Report
Original Application No. 130 of 2020 (SZ)**

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Hon'ble NGT vide order dated 31.7.2020 in O.A. No.130 of 2020 has giveⁿ direction to the Regional Office of Ministry of Environment, Forests and Climate Change (MoEF & CC), Chennai to visit the unit in question and consider the allegations made in the application regarding the violations of the environment conditions and its genuineness and its impact on environment and if there is any violation found, what is the nature of the action to be taken against the 2nd respondent unit for such violation and submit a factual and as well as action taken report before the Hon'ble Tribunal.(Copy of the order dated 31.7.2020 is a annexure-A)

Accordingly, the project was inspected on 17.9.2020 and the project proponent furnished a para wise reply to the allegation made in the Application as follows:

3a) The 2nd respondent has changed coal composition to be used in the thermal power plant in violation of the environmental clearance and has entered into coal linkage for supply of Indigenous Coal.

Reply: There has been no violations and suppression of facts by the TANGEDCO while getting EC to Uppur Super Critical Thermal Power Plant 2x800 MW. Initially EC was obtained for the Thermal Power Plant utilizing 100% imported coal. Meanwhile GOI encouraged and suggested to use domestic coal for the Indian thermal power plants. It has been decided by the TANGEDCO to

design the boiler to handle even the worst scenario of mix 50:50 of imported and domestic coal. The boiler could handle both 70:30 and 50:50 mix of both imported and domestic coal apart from 100% imported coal. TANGEDCO has approached the Ministry of Coal (MOC) for firm long term linkage for domestic coal. As and when firm and long term linkage of domestic coal is obtained for the plant from MOC, necessary amendment in EC for change of fuel mix will be obtained from MoEF& CC.

3b) The 2nd respondent has placed fraudulent data on emissions from the plant, bio diversity of the area, the impact of the project and have played a fraud on the EIA process.

Reply: There has been no suppression of facts of possible emission rates in the bio - diversity and impact on the eco-sensitive Zone. Necessary EIA and EMP studies for the establishment Uppur Super Critical Thermal Power Plant 2 x 800 MW capacities had been carried out by the National Accreditation Board for Education and Training and reports regarding emissions were submitted to MoEF& CC and EC was granted based on the EIA report. As per the design criteria the emissions rates are within permissible limits.

3c) Flue Gas Desulphurisation system not provided, plant will not confirm to emission standards.

Reply: As directed in the EC under general condition (i), space of size 50m x 75m in each unit for installation of FGD has been incorporated. Further, based on the MOEF&CC notification dated 07.12.2015, on the permissible limit set for the emission norms, specification for the provision of FGD has been finalized, tender process for awarding the work is under process. On Finalization, work will be carried out and will be completed along with main plant works before commissioning of the plant. FGD proposal also included in the project and same has been notified in the CEA/Southern region committee Lr.No. SRPC/SE-II/2019/7769-837 dt 02.12.2019. **(copy enclosed as Annexure-B).**

3d) Mercury emissions have been suppressed.

Reply: Mercury emissions has been studied based on the proposed imported coal to be used in the proposed Uppur Thermal Power plant. M/s. MONARCH BIOTECH PVT. LTD , an approved laboratory of BARC has tested the imported coal sample and issued test certificate stated that the traces of mercury in the proposed coal is Below Limit of Quantification(BLQ). The same has been submitted to MoEF& CC while applying for EC. The same was considered and EC was issued by MoEF& CC. In future if domestic coal is utilized, necessary clearance and amendment will be obtained from the Ministry.

3e) Impact of the plant on climate change not assessed and has been suppressed.

Reply: The impact on the climate change due to the implementation of the proposed plant has been studied by the National Accreditation Board for Education and Training Consultant and submitted to MoEF&CC in the EIA Report. Based on the findings the EC has been issued.

3f) The 2nd respondent has provided fraudulent data to the EAC on the height and nature of the fishing boats in the region and has misled the EAC, thus playing another fraud.

Reply: Initially as per the report of IIT Chennai, the height of deck slab of bridge was fixed above 6m from the datum. Now as per the suggestions of Deputy Director Fisheries, The District Collector, Ramanathapuram vide their letter Roc.No.B1/20138/2020dt 30.07.2020, requested TANGEDCO to raise the height of the bridge from 6m to 10m for a stretch of about 150m between 3.50 km and 4.63 km with the required slope for the benefit of the fishermen community and for smooth implementation of the project. The same is under implementation. (copy of District Collector letter enclosed as **Annexure-C**).

The compliance status of each condition in the Environmental Clearance No.J-13012/01/2012 – IA II (T) dated.18.05.2016 and its amendment dated 29.10.2018 issued to M/s Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO) for 2X800 MW Uppur Supercritical Thermal Power Project and CRZ Clearance for foreshore facilities (cooling water intake and outfall structures) at Uppur village, Thiruvadanai Taluk, Ramanathapuram District is as follows:

Specific Conditions:

S.No.	Conditions	Compliance status
i.	The sulphur and ash content of coal shall not exceed 0.8% and 10% respectively. In case of variation of quality at any point of time, fresh reference shall be made to the Ministry for suitable amendments to the environmental clearance.	The plant is in construction stage only. The PP also informed that so far there is no plan to change the coal composition and also agreed to obtain necessary amendment from the Ministry if required.
ii.	The flow of fresh water into the creek shall be monitored to study the impact on/water availability for the mangroves. In case of adverse impact, mitigative measures shall be undertaken.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
iii.	Explore the commercial utilization of brine instead of discharging into sea.	The plant is in construction stage only. The PP agreed to explore the same.
iv.	Sea water quality shall be continuously monitored for salinity, turbidity and temperature at selective sites across the impacted zone including estuarine waters. Mitigative measures shall be undertaken through institutes such as Annamalai University for continuous preservation of mangroves and their ecology. The monitoring data shall be uploaded on the company's website and also submitted to Regional Office of the Ministry every six months.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.

S.No.	Conditions	Compliance status
v.	To minimize entrapment of even small marine flora and fauna, state of the art low aperture intake screens with high effectiveness for impingement and entrainment and fishnet around intake shall be installed.	The construction is ongoing and the project proponent ensured to install the same.
vi.	Fish catch along the impacted zone of sea should be monitored periodically by the Department of Fisheries, Government of Tamil Nadu. The Project Proponent shall accordingly take up the matter with the Fishery Dept., Govt. of Tami Nadu from time to time.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
vii.	A state-of-the-art environmental laboratory at the project site shall be established such that the laboratory has facilities for long term monitoring of sea water quality and sediment in the impacted zone over and above and ambient air, soil quality analysis of the area. The proponent shall undertake mitigative measures if there are any negative impacts.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
viii.	Marginalized section of society particularly traditional fishermen communities shall be identified based on 2011 population census data and socio-economic study of the various strata of families such as those carrying out subsistence fishing, commercial fishing etc. Shall be carried out and impact on their livelihoods shall be assessed separately. Accordingly, sustainable welfare scheme/measures such as providing fishnets, refrigeration of fish etc. Shall be undertaken and status of implementation shall be submitted to the Regional Office of the Ministry within six months.	Not complied. However the PP informed that budget has been approved for CSR Activity and steps in this regard are under progress. Copy of the letter addressed to the District Collector is enclosed. PP has agreed to submit the report at the earliest.

ix.	An Environmental Cell comprising of at least one expert in environmental Science/ engineering, marine ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
x.	The Corporate Environmental Policy shall be as per the Ministry's O.M. dated 26.04.2011 and amendments if any.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
xi.	The PP shall submit the progress of the project to CEA on six monthly basis.	The PP informed that they are submitting the progress report to CEA on six monthly basis. However no proof was produced during the inspection.
xii.	As committed by PP, the capital cost for CSR shall be revised by substantially enhancing it. Accordingly, the revised budget for the same and funds for mangrove protection & restoration shall be submitted to the Ministry before issuance of EC.	Based on the commitment given by TANGEDCO, the CSR Budget has already been indicated in point (xxxiii) of Environmental Clearance as Rs.56 Crores and the mangrove protection and restoration fund of Rs.1.00 Crore has also been indicated in point (xxxii) of Environmental Clearance.
xiii.	The employment figures presented seem extremely low and hence, shall be relooked into.	The plant is in construction stage only. The PP agreed to comply the condition after commissioning the project.
xiv.	A green belt would be provided around the entire project site, including near the Temple.	Green belt development is under progress.

xv.	There shall be no construction or development in the project site falling in CRZ-I. The construction shall strictly be as per the provisions of CRZ Notification, 2011.	The construction is as per the provisions of CRZ Notification, 2011.
xvi.	Filing activities shall be avoided during post monsoon period (January to March period), when regeneration of sea grasses takes place immediately after the North East Monsoon. There shall no disposal of solid waste including the construction waste in CRZ and in the seagrass area.	There is no disposal of solid waste including construction waste in CRZ area and the PP informed that there were no filing activities during post monsoon period.
xvii.	The location of storages of construction material and labour camps shall be away from the CRZ.	The labour camps are situated away from CRZ area.
xviii.	To ensure good mixing the outfall shall be placed at a distance of more than 2.8 km from the intake, to reach 5.5 m contour.	Outfall is designed based on the above guidelines.
xix.	The design of intake point shall ensure minimum turbulence at the intake and outfall points. The turbulence due to outfall near the sea belt shall not exceed 3%.	The Design of intake point is based on the said guidelines.
xx.	There shall be no damage to the mangroves found in the project area.	Mangroves have not been damaged. Replantation has been done in the corridor.
xxi.	The PP shall monitor accumulation of sediments within mangrove vegetation as well as assist the change in the soil salinity in the vicinity of infrastructure corridor. The PP as committed shall identify the potential area for mangrove Afforestation with the help on concerned department of Forest and undertake the plantation of mangroves saplings/plants in such identified areas.	Steps are being taken up by the Wildlife warden/Ramnad for plantation of mangrove sapling. Copies of the letter in this regard are enclosed.
xxii.	The PP shall ensure compliance to all the recommendations made by the State CRZ Committee and commitments made in respect of protection of the Seagrass meadows in the project area.	PP has agreed to comply the condition.

xxiii.	The PP shall monitor level of turbidity at regular intervals and the filing shall be avoided in case of any high turbidity indication than that of the predicted values.	Now the project is under construction stage. PP has agreed to comply the condition
xxiv.	There shall be no dressing or alteration of the sand dunes, natural features including landscape changes for beautification, recreation and other such purpose.	No dressing or alteration has been made.
xxv.	All waste (liquid and solid) arising from the proposed development will be disposed off as per the norms prescribed by Tamil Nadu State Pollution Control Board. There shall not be any disposal in to the sea/coastal water bodies.	Now the project is under construction stage. PP has agreed to comply the condition
xxvi.	No labour camp, machinery and material storage is allowed in CRZ Area.	PP has agreed to comply the condition.
xxvii.	There shall no ground water drawal within CRZ.	There is no ground water drawal.
xxviii.	There shall be online monitoring of the temperature and gradients at the discharge point and at a distance of 1.5km from the final discharge point in the sea.	Now the project is under construction stage. PP has agreed to comply the condition
xxix.	The finding of such monitoring shall be shared with concerned State Pollution Control Board and the Regional Office of this Ministry.	Now the project is under construction stage. PP has agreed to comply the condition
xxx.	The PP shall obtain necessary permission from concerned authorities for their proposed construction.	Necessary clearance has been obtained.
xxxi.	As committed, in addition to provision of green belt of 50m width all around the project boundary, a minimum budget of Rs.3.0 Crores shall be provided for Green Endowment Fund for planting of trees outside the project boundary.	Fund has been allotted for Green belt development.
xxxii.	As committed, a budget of Rs.1.0 Crore shall be provided for mangrove protection	Fund has been allotted for mangrove protection and restoration. The copies

	and restoration. The mangroves shall be developed in consultation with Government of Tamil Nadu.	of the letters regarding the steps taken for the same are enclosed as Annexure-D.
xxxiii.	As committed, a minimum amount of Rs.56 Crores shall be earmarked towards the capital cost of CSR activities to be undertaken during the construction phase of the project.	As committed an amount of 56 crores has been earmarked for CSR activities.
xxxiv.	Vision documents specifying prospective plan for the site shall be formulated and submitted to the Regional Officer of the Ministry within six months.	Not complied. However the PP informed that steps in this regard are under progress and agreed to submit the plan at the earliest.
xxxv.	Harnessing solar power within the premises of the plant particularly at available roof tops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that provision for harnessing of Solar Power has been made in the Project scope.
xxxvi.	A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and results thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal any fly ash (including bottom ash) shall be put in place.	Now the project is under construction stage. PP has agreed to comply the condition.
xxxvii.	High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 30 mg/Nm ³ . Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty area shall be provided along with an environment friendly sludge disposal system.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that necessary provision is made in the Project scope.

xxxviii.	Adequate dust extraction system such as cyclones/bag filters and water spray system in dusty area such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that necessary provision is made in the Project scope.
xxxix.	The SO ₂ , NO _x and Hg emissions shall not exceed 100 mg/Nm ³ , 100 mg/Nm ³ and 0.03 mg/Nm ³ respectively.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that, to comply with the latest emission norms, necessary provision towards ESP'S. FGD & SCR are made in the scope of the Project.
xl.	The specific water consumption shall not exceed 2.5m ³ /MWh and zero waste water discharge shall be achieved.	The PP has agreed to comply the latest MOEF&CC norms. (Exemption for sea water based power plant recommended by MOEF & CC vide draft notification dt.16.10.2017.)
xli.	COC of at least 1.3 shall be adopted.	Now the project is under construction stage. PP has agreed to comply the condition.
xlii.	Monitoring of surface water quantity and quality shall also be regularly conducted and records maintained. The monitored data shall be submitted to the Ministry regularly. Further, monitoring points shall be located between the plant and drainage in the direction of flow of ground water and records maintained. Monitoring for heavy metals in ground water shall also be undertaken and results/ findings submitted along with half yearly monitoring report.	Now the project is under construction stage. PP has agreed to comply the condition
xliii.	A well designed rain water harvesting system shall be put in place within six months, which shall comprise of rain water collection from the built up and open area in the plant premises and detailed record kept of the quantity of water harvested every year and its use.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that provisions are being made in the project proposal.

xliv.	No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up/ Operation of the power plant.	The PP has taken an amendment to this condition (xliv) vide No.J-13012/01/2012-IA II(T) dt.29.10.18. Based on the amendment rerouting will be undertaken.
xlv.	Wastewater generated from the plant shall be treated before discharge to comply limits prescribed by the SPCB/ CPCB.	Now the project is under construction stage. PP has agreed to comply the condition
xlvi.	Disposal of solid/Liquid from Desalination plant shall comply with the prescribed standards and if need be, environmental safeguard measures by providing balancing/neutralizing tank may be set up and operated regularly & efficiently.	Now the project is under construction stage. PP has agreed to comply the condition
xlvii.	The project proponent shall upload environmental quality monitored data on a regular basis on its website.	Now the project is under construction stage. PP has agreed to comply the condition
xlviii.	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	Agreed to comply.
xliv.	Fugitive emission of fly as (dry or wet) shall be controlled such that no agricultural or non-agricultural land is affected. Damage to any land shall be mitigated and suitable compensation provided in consultation with the local Panchayat.	Now the project is under construction stage. PP has agreed to comply the condition
I.	No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board and implementation done in close co-ordination with the State Pollution Control Board.	Now the project is under construction stage. After commissioning the same will be complied with.

li.	Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) shall be monitored in the bottom ash. No ash shall be disposed off in low lying area.	The design is based on the above norms and after commissioning the same will be complied.
lii.	Green Belt consisting of three tiers of plantations of native species all around plant and at least 50 m width shall be raised. Wherever 50 m width is not feasible a 20 m width shall be raised and adequate justification shall be submitted to the Ministry. Tree density shall not be less than 2500 per ha with survival rate not less than 80%.	Will be complied.
liii.	Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.	Now the project is under construction stage. PP has agreed to comply the condition. Green belt development is under progress.
liv.	The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations.	After commissioning of plant separate cell will be formed.
lv.	CSR schemes identified based on need based assessment shall be implemented in consultation with the village Panchayat and the District Administration starting from the development of project itself. As part of CSR prior identification of local employable youth and eventual employment in the project after imparting relevant training shall be also undertaken. Company shall provide separate budget for community development activities and income generating programmes.	The PP informed that budget has been approved for CSR Activity. Necessary steps in this regard are under progress. Copy of the letter addressed to the District Collector is enclosed. Will be carried out under the guidance of District Administration. Communication received from District Administration is at Annexure-E

lvi.	For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.	Now the project is under construction stage. PP has agreed to comply the condition The PP also informed that budget has been approved for CSR Activity. Necessary steps in this regard are under progress.
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General Conditions:

S.No.	Conditions	Compliance status
i.	Space for FGD shall be provided for future installation as may be required.	Space for FGD has been provided in the Project Proposal.
ii.	The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.	Now the project is under construction stage. PP has agreed to comply the condition
iii.	A sewage treatment plant shall be provided (as applicable) and the treated sewage shall be used for raising greenbelt/Plantation.	Now the project is under construction stage. PP has agreed to comply the condition PP also informed that provision for Sewage treatment plant has been made and agreed to raise green belt/ Plantation with treated sewage after commissioning of plant.
iv.	Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry.	Now the project is under construction stage. PP has agreed to comply the condition

S.No.	Conditions	Compliance status
v.	Storage facilities for auxiliary liquid fuel such as LDO/ HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Sulphur content in the liquid fuel will not exceed 0.5%. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.	Now the project is under construction stage. PP has agreed to comply the condition
vi.	First Aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.	First Aid and sanitation arrangements are there.
vii.	Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 85 dB(A) from source. For people working in the high noise area, requisite personal protective equipment like earplugs/ ear muffs etc., shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc., shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy/ less noisy areas.	Now the project is under construction stage. PP has agreed to comply the condition.
viii.	Regular monitoring of ambient air ground level concentration of SO ₂ , NO _x , PM _{2.5} & PM ₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.	Now the project is under construction stage. PP has agreed to comply the condition
ix.	Utilization of 100% Fly Ash generated shall be made from 4 th year of operation. Status of implementation shall be reported to the	Now the project is under construction stage. PP has agreed to comply the condition.

S.No.	Conditions	Compliance status
	Regional Office of the Ministry from time to time.	
x.	Provision shall be made for the housing of construction labour (as applicable) within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	The contractors are providing housing facilities to the construction labours within their site premises and providing all necessary amenities.
xi.	The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in .	Advertised and complied with.
xii.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad / Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	EC published on the TNEB web site. Copies of the EC furnished to all the concerned local bodies
xiii.	The proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be	Now the project is under construction stage. PP has agreed to comply the condition

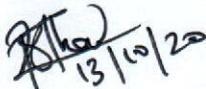
S.No.	Conditions	Compliance status
	sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM (PM _{2.5} & PM ₁₀), SO ₂ , NO _x (ambient levels as well as stack emissions) shall be displayed at a convenient location near the main gate of the company in the public domain.	
xiv.	The environment statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.	Now the project is under construction stage. PP has agreed to comply the condition
xv.	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The Project proponent shall upload the status of compliance of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment and Forests.	The PP is submitting six monthly compliance reports to this office.

xvi.	Regional Office of the Ministry of Environment & Forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will upload the compliance status in their website and up-date the same from time to time at least six monthly basis. Criteria pollutants levels including NO _x (from stack & ambient air) shall be displayed at the main gate of the power plant.	The PP has submitted all requisite documents to this office and also agreed to comply the condition after commissioning.
xvii.	Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.	Now the project is under construction stage. PP has agreed to comply the condition
xviii.	The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work and commissioning of plant.	Partly complied. PP has informed the date of financial closure and final approval of the project and the date of start of land development work only during the visit.
xix.	Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCB who would be monitoring the compliance of environmental status.	Complied.
Conditions stipulated in the Amendment J-13012/01/2012 IA II(T) DATED 29.10.18		
Para (C)	An as built (or) as completed report on EMP to be submitted stating the scope/extent of work envisaged in the EIA	Now the project is under construction stage. PP has agreed to comply the condition.

	along with estimated cost vis-a-vis the actual completed works and cost incurred. A certificate/completion certificate accordingly, shall have to be submitted before commissioning of the TPP.	The PP also informed that necessary provision is made in the Project scope.
Para (7)	Revised emission standards as per the Ministry's notification dated 07.12.2015 and subsequent amendments notified from time to time shall be complied.	Now the project is under construction stage. PP has agreed to comply the condition. The PP also informed that necessary provision is made in the Project scope.
Para (8)	As per the Revised Tariff Policy notified by Ministry of Power vide dated 28.01.2016, Project Proponent shall explore the use of treated sewage water from the Sewage Treatment Plant of Municipality/ local bodies/ similar organization located within 50km radius of the proposed power project to minimize the water drawal from surface water bodies.	Agreed to explore the use of treated sewage water.
Para (9)-	CER activities will be carried out as per Ministry's OM No.22-65/2017-IA.II dated 01.05.2018. As the project cost is Rs. 12,664.76 Crores as per EC, 0.25% of the project cost, ie Rs.31.66 crores shall be spent on implementation of various CER/CSR activities delineated in the Ministry's OM dated 01.05.2018 within the project affected and surrounding areas.	Agreed to comply.

The photos showing progress of work taken during the site visit at **Annexure-F**.

The overall compliance status as on the date of inspection is satisfactory and no violations of the environment condition are noticed.


 Dr. R. Sridhar
 (Scientist 'D')


 Dr. K. G. Prijilal
 (Research Officer)